

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4696/2023

ALLAHABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

DAULAT DIN SHAH SORABJI LAHEWALA (DEAD) THROUGH LRS. &
ORS.Respondent(s)

IA No. 139878/2024 - APPLICATION FOR PERMISSION
IA No. 139879/2024 - EXEMPTION FROM FILING O.T.
IA No. 89219/2024 - INTERVENTION/IMPLEADMENT)

Date : 27-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Appellant(s) Mr. Vibhav Mishra, Adv.
Ms. Megha Gaur, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s) Mr. Rakesh Mishra, AOR

Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Alekshendra Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

For the reasons stated in the applications, application for permission to file additional documents and application for impleadment of Central Board of Secondary Education as Respondent No. 7 are allowed.

Amended memo of parties may be filed within two weeks.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(RENU BALA GAMBHIR)
COURT MASTER (NSH)